

## STATEMENT-II

Statement of Cases of Disproportionate Assets  
Amounting to Corruption

S.No.	Name of Official	FIR/Case No.	Charges	Present Position
1.	Sh. Kishan Singh Verma, JE	RC 23(A)/93/DLI	Disproportionate assets	Case is pending trial in the court
2.	*Sh. S.C. Garg, AE	FIR No. 42/94ACB	-do-	Case is pending investigation with ACB
3.	Sh. Surinder Kr. Kataria, JE	RC 60(A)/96-DLI	-do-	Case is pending investigation with the CBI
4.	Sh. Baldev Raj, JE	RC63(A)/96-DLI	-do-	-do-
5.	Sh. Abhilash Singh Mate	RC 64(A)/96-DLI	-do-	-do-
6.	Sh. Vijay Kumar, JE			
7.	Sh. V.K. Jain, JE	PC25(A)/96-DLI	-do-	-do-

*List of Officers Against whom Departmental Inquiry is Under Progress.*

1.	Sh. Mahinder Singh, UDC	Bribery Case	Bribery Case	Case with Inquiry Officer.
2.	Sh. S.C. Joshi, J.E.		Bribery Case	Inquiry Officer to be appointed.
3.	R.S. Verma, E.E.		-do-	Reply awaited
4.	J.P. Gupta, A.E.		-do-	-do-

\* Officers of the rank of Assistant Director and above.

**Encroachment**

3751. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Kabhi hara-bhara rahne wala Karolbagh avaidh nirman ki bheint chadh raha hai" and "Avaidh nirmano ke liye DDA zimmedar: Sahib Singh" appearing in the 'Dainik Jagaran' dated June 2, 1996; and

(b) if so, the facts thereof and the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The Municipal Corporation of Delhi has reported that as and when unauthorised construction and mis-use of property is detected/reported in the area, action is taken under the D.M.C. Act.

As regards the unauthorised construction of 10 commercial buildings/properties in Pusa Road, as

mentioned in the news-item, the MCD has reported that action for demolition of unauthorised construction has been taken up after the vacation of the stay orders by the Hon'ble High Court of Delhi. Action against the on-going unauthorised construction is being taken up daily.

**Commercialisation of Lal Dora**

3752. SHRI SOMJIBHAI DAMOR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of massive commercial use of 'Lah Dora' land in village Masjid Moth behind South Extension Part II;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken for eviction of commercial users from the area and demolition of unauthorised structures?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Municipal Corporation of Delhi has reported that during